

Dated: 30th October, 2023

ADVISORY

Subject: Monitoring of activities of temporary food businesses, especially during festivities/seasonal events -Reg.

It has come to the notice of FSSAI that individuals or non-profit/social organisations carry out food business activities during festivities/seasonal events/fairs, etc. including temporary manufacturing, food vending stalls and/or distribution of food products (sweets, savouries etc.) without obtaining FSSAI license/registration for the same and following the food hygiene standards.

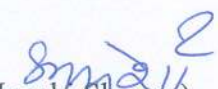
2. In this regard, it is hereby mentioned that Section 3(1)(n) of the FSS Act, 2006 states that “*Food business*” means any undertaking, ***whether for profit or not*** and whether public or private, carrying out any of the activities related to any stage of manufacture, processing, packaging, storage, transportation, distribution of food, import and includes food services, catering services, sale of food or food ingredients.” Further, Section 3(1)(o) of the Act defines a Food Business Operator (FBO) in relation to food business as “*a person by whom the business is carried on or owned and is responsible for ensuring the compliance of this Act, rules and regulations made thereunder*”.

3. In view of the above statutory provisions, every individual/organization carrying out any food business activity whether for profit or otherwise, even though temporary in nature, is a “Food Business Operator” and is required to obtain registration/license under the FSS Act and Regulations and must follow all the food hygiene and safety standards as stipulated under the FSSRs.

4. Further, in order to simplify the facility for hassle-free registrations of FBOs, FSSAI has a dedicated mobile application for the Food Business Operators i.e. ‘**Food Safety Connect**’, and to facilitate the Food Business Operators a user manual is also available at <https://foscos.fssai.gov.in/assets/docs/usermanualforregiistrationfillingthroughconsumerapp.pdf>. The said facility can be availed by the petty FBOs to obtain FSSAI Registrations conveniently.

5. Accordingly, the Food Safety Commissioners of all States/UTs are hereby advised to ensure that FBOs carrying out food business activities during such festivities/seasonal events/fairs, etc. should obtain FSSAI registration/license and comply with the food safety and hygiene standards, as prescribed under FSS Act, Rules and Regulations made thereunder.

This issues with the approval of the Competent Authority.


(Inoshi Sharma)
Executive Director (CS)

To

The Commissioners of Food Safety of All States/UTs

Copy for information to:

1. Sr. PS to the CEO, FSSAI.
2. All Regional Directors, FSSAI
3. CTO- with the request to upload on FSSAI's website under Advisories/Orders.